

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.127 - IA/749(AHM)2021  
In  
CP(IB) 247 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Surya Exim Ltd

.....Respondent

**Order delivered on ..19/10/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Pragati Bansal, Ld. Adv.

For the Respondent :

**ORDER**

In spite of directions, the Corporate Debtor did not file a reply. Matter to proceed without reply of the Corporate Debtor.

The matter to appear for further consideration on 21.12.2022.

-SD-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**